

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3361/2019

(Arising out of impugned final judgment and order dated 25-05-2018 in CRLA No. 1413/2015 passed by the High Court Of Judicature At Allahabad)

KESHARI SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 13-12-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE VIKRAM NATH

For Parties

Mr. Udayaditya Banerjee, Adv.
Ms. Parul Shukla, Adv.-on-Record
Ms. Kirti Aggarwal, Adv.
Mr. Prashant Shukla, Adv.

Mr. Vinod Prasad, Sr. Adv.
Mr. Dharendra Kumar, Adv.
Mr. Devrat, Adv.
Mr. Subas Ray, Adv.

Ms. Ruchira Goel, AOR
Mr. Shantanu Singh, Adv.
Mr. Neeraj K Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the petitioner, the matter stands adjourned.

Be listed after four weeks, as prayed.

(POOJA SHARMA)
SENIOR PERSONAL ASSISTANT

(RAM SUBHAG SINGH)
BRANCH OFFICER